

COMMITTEE ON ABSENCE OF
MEMBERS FROM THE SITTINGS
OF THE HOUSE
MINUTES

12.52 hrs.

COMMITTEE ON PETITIONS
EIGHTH AND NINTH REPORTS

SHRI S. C. SAMANTA (Tamluk):
I beg to lay on the Table Minutes of
the Eighth sitting of the Committee
on Absence of Members from the
Sittings of the House held during the
current session.

SHRI DEVENDRA SATPATHY
(Dhenkanal): I beg to present the
Eighth and Ninth Reports of the Com-
mittee on Petitions.

12.51 hrs.

CONSTITUTION (AMENDMENT)
BILL—Contd.

(AMENDMENT OF SEVENTH SCHEDULE)
BY SHRI S. C. SAMANTA
OPINION ON BILL

2.52½ hrs.

JOINT COMMITTEE ON OFFICES
OF PROFIT
FOURTH REPORT

SHRI D. BASUMATARI (Kokra-
jhar): I beg to present the Fourth
Report of the Joint Committee on
Offices of Profit.

SHRI S. C. SAMANTA (Tamluk):
I beg to lay on the Table a paper con-
taining opinions on the Bill further
to amend the Constitution of India,
which was circulated for the purpose
of eliciting opinion thereon by the
direction of the House on the 12th
May, 1972.

12.53 hrs.

STATEMENT RE. TAKE-OVER OF
WHOLESALE TRADE IN WHEAT
AND RICE

THE MINISTER OF AGRICUL-
TURE (SHRI F. A. AHMED): Hon'
ble Members are aware that Govern-
ment had already reached the deci-
sion to take over the wholesale trade
in wheat and rice. This decision was
taken in consultation with the Chief
Ministers of the States. The essen-
tial features of the scheme are to give
the public agencies a more dominant
role in the procurement and distribu-
tion of wheat and rice and thereby
eliminating the role of the middle-
men. This decision has already been
conveyed to the Lok Sabha in re-
sponse to several questions answered
in the House during the current ses-
sion.

12.51½ hrs.

PUBLIC ACCOUNTS COMMITTEE
SIXTIETH AND SIXTY-FIRST REPORTS

SHRI SEZHIAN (Kumbakonam):
I beg to present the following Reports
of the Public Accounts Committee:—

- (1) Sixtieth Report regarding ac-
tion taken by Government on
the recommendations contain-
ed in their Twenty-eighth
Report relating to the Minis-
try of Foreign Trade and
Department of Agriculture.
- (2) Sixty-first Report regarding
action taken by Government
on the recommendations con-
tained in their Second Report
on Appropriation Accounts
(P. & T.) 1968-69 and Audit
Report (P. & T.), 1970.

A conference of Food Ministers
of States was held on 15th and 16th
of December, 1972, to finalise the
steps necessary to implement the
decision already taken by the Gov-
ernment to take over wholesale trade
in wheat and rice. In the conference
the State governments were agreeable
in principle to the decision taken by

the Central Government. They however, expressed certain operational difficulties likely to be experienced in the taking over of the wholesale trade. The consensus in the conference was that a committee may be appointed to examine the various operational difficulties that may be faced by the State Governments in implementing the decision. Necessary steps are being taken to form a committee consisting of representatives of surplus and deficit States, Planning Commission and the economic Ministries of the Central Government. The committee will be headed by the Minister for Agriculture.

श्री नाथराम अहिरवार (टीकमगढ़) :
अध्यक्ष महोदय, मैं मंत्री महोदय से एक निवेदन करना चाहता हूँ कि मध्य प्रदेश और उत्तर प्रदेश सरकार ने ज्वार की निकासी पर प्रतिबन्ध लगा दिया है...

अध्यक्ष महोदय : स्टेटमेंट के बाद अब आप यह नहीं कर सकते।

12.55 hrs.

STATEMENT RE. ACTION TAKEN
ON THE INSPECTION REPORT IN
THE CASE OF BELAPUR SUGAR
AND ALLIED INDUSTRIES LTD.

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): Hon'ble Members will recall that on 11th August, 1972 during the discussion initiated by Shri Piloo Modi by calling the attention of the Minister for Company Affairs to the affairs of Belapur Sugar and Allied Industries Limited, I had assured this House that action taken on the report of inspection under section 209(4) of the Companies Act would be reported to this House. This statement is being made in pursuance of the aforesaid assurance.

The inspection of this company was conducted during the period 26th July 1972 to 9th August, 1972 and the report was received by the Company Law Board on 5th October, 1972. After detailed examination the Company Law Board has taken action on the following lines:

1. The Regional Director at Bombay has been asked on 2nd December, 1972 to take up with the company the violations of Companies Act and certain other features requiring clarification.
2. The Income Tax Department has been informed on 2nd December 1972, of certain transactions which apparently required further investigation at their end.
3. On 8th December, 1972 a communication was addressed to C.B.I. for investigation into certain transactions which *prima facie* appeared to be offences involving criminal conspiracy, breach of trust, fabrication of accounts etc. by the management of the Company.

A notice requiring the company to show cause why 2 Government Directors should not be appointed u/s 408 of the Companies Act has been issued on 12th December, 1972 as the Company Law Board was of the *prima facie* view that company continued to be managed in a manner prejudicial to the interests of the company and of the public.

During the discussion, some Hon'ble Members had referred to the role of the Life Insurance Corporation. According to the Life Insurance Corporation, their representative along with the representative of Unit Trust of India attended the Annual General